



ITEM NO.1

COURT NO.7

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (CrI.) No.4729/2026

[Arising out of impugned final judgment and order dated 23-01-2026 in CRLOP(MD) No. 11505/2025 passed by the High Court of Judicature at Madras at Madurai]

RAJADURAI

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU

Respondent(s)

IA No. 81518/2026 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT, IA No. 81517/2026 - EXEMPTION FROM
FILING O.T.

WITH

SLP(CrI) No. 5842/2026 (II-C)

[FOR EXEMPTION FROM FILING O.T. ON IA 85322/2026
IA No. 85322/2026 - EXEMPTION FROM FILING O.T.]

Date : 05-05-2026 These matters were called on for
hearing today.

CORAM :

**HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN**

For Petitioner(s) : Mr. Narender Kumar Verma, AOR

**Ms. Mahimai Antoni Jeyam, Adv.
Mr. Lenin K, Adv.
Mr. Abbas, Adv.
Mr. A. Lakshminarayanan, AOR
Mr. U Kathiravan, Adv.**

For Respondent(s) :Mr. Sabarish Subramanian, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Item No.1-SLP (CrL.) No.4729/2026

1. The petitioner has been denied regular bail by the High Court in connection with the First Information Report bearing No.11 of 2025 registered with Kottampati Police Station, District Madurai for the offence punishable under Sections 8(c) 20(b) (ii) (c) and 29(1) of the Narcotic Drugs and Psychotropic Substances Act, 1985 respectively (for short, "the

NDPS Act").

2. The contraband involved in the present case is 22.950 kgs of ganja.

3. The learned counsel appearing for the petitioner would submit that her client is in judicial custody past more than one year. We are informed that although charge has been framed by the Trial Court yet till this date not a single witness has been examined.

4. In the facts and circumstances of this case, we are persuaded to exercise our discretion in favour of the petitioner.

5. We order that the petitioner be released on bail forthwith, if not required in any other case, subject to the terms and conditions that the Trial Court may deem fit to impose.

6. The Special Leave Petition stands disposed of.

7. Pending application(s), if any, shall stand

disposed of.

Item No. 1.1.-SLP(CrL) No. 5842/2026

1. After arguing the matter for some time, the learned counsel appearing for the petitioner seeks permission to withdraw this petition.

2. The petition is accordingly dismissed as not pressed.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)